

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

9. C.P.(IB)-5(MB)/2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2024**

**NAME OF THE PARTIES: JM Financial Asset Reconstruction
Company Limited**

V/s

Maxwealth Properties Private Limited

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Virgil Braganza appeared for the Financial Creditor through VC.

Adv. Saiee Nirgude appeared for the Corporate Debtor through VC.

Counsel for the Corporate Debtor seeks time to file reply. Time granted.

Let the reply be filed within a period of two weeks by serving an advance

copy to the other side. List the matter on **22.02.2024** for hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

01.02.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)